

[Shri C. Subramaniam.]

certainly take it up with the Punjab Government, because it is with the concurrence of the Punjab Government we can take any action in Punjab. I shall certainly take it up with the Punjab Government.

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh): The Minister has just said that Basmati rice is of superior quality and so he does not intend to fix any price for Basmati rice. Nellore *Mulakalakuru* is also a superior rice, but does he think of fixing any price for this variety of rice or not?

SHRI C. SUBRAMANIAM: No. As a matter of fact, no rice is equivalent to Basmati rice. It is thrice the price of ordinary rice. Of course, comparatively it is superior. It is also purchased in large quantities and consumed by a large number of people.

MR. CHAIRMAN: I now pass on to the next item.

STATEMENT CORRECTING A REPLY GIVEN TO CALLING ATTENTION NOTICE ON THE ACCIDENT TO THE BOMBAY FLYING CLUB'S PIPER-CUB AIRCRAFT VT- DFU

THE MINISTER OF CIVIL AVIATION (**SHRI N. KANUNGO**): Sir, on the 3rd October, 1964, while answering a supplementary question by Shri Biren Roy, who wanted to know whether the Bombay Flying Club had suspended its Chief Pilot Instructor, I stated: "According to my latest information, the Bombay Flying Club has not suspended the Chief Flying Instructor".

The factual position is that orders were issued by the Honorary Secretary and Treasurer of the Bombay Flying Club suspending the Chief Pilot Instructor with effect from 25th September, 1964. But later since he proceeded on leave, the order was

withdrawn on the 3rd October, 1964. He has again been suspended by the Bombay Flying Club with effect from 15th October, 1964 and is still under suspension.

PAPERS LAID ON THE TABLE

I. THE INDIAN AIRCRAFT (SECOND AMENDMENT) RULES, 1964, AND RELATED PAPERS

II. THE INDIAN AIRCRAFT (THIRD AMENDMENT) RULES, 1964, AND RELATED PAPERS

THE MINISTER OF CIVIL AVIATION (**SHRI N. KANUNGO**): Sir, I beg to lay on the Table, under section 14A of the Aircraft Act, 1934, a copy each of the following Notifications of the Ministry of Civil Aviation:—

(i) Notification G.S.R. No. 1416, dated the 24th September 1964 publishing the Indian Aircraft (Second Amendment) Rules, 1964, together with an explanatory note thereon. [Placed in Library. See No. LT-3500/64.]

(ii) Notification G.S.R. No. 1635, dated the 12th November, 1964, publishing the Indian Aircraft (Third Amendment) Rules, 1964, together with an explanatory note thereon. [Placed in Library. See No. LT-3564/64.]

NOTIFICATIONS UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (**SHRI JAGANATH RAO**): Sir, I beg to lay on the Table:—

(a) A copy of the following Notifications of the Department of Social Security, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(i) Notification G.S.R. No. 1288, dated the 1st September, 1964, publishing the Employees' Provident Funds (Fifteenth Amendment) Scheme, 1964.

- (ii) Notification G.S.R. No. 1399, dated the 18th September, 1964, publishing the Employees' Provident Funds (Sixteenth Amendment) Scheme, 1964.
 - (iii) Notification G.S.R. No. 1415, dated the 24th September, 1964, publishing the Employees' Provident Funds (Seventeenth Amendment) Schemes, 1964.
 - (iv) Notification G.S.R. No. 1500, dated the 8th October, 1964, publishing the Employees' Provident Funds (Eighteenth Amendment) Scheme, 1964.
- [Placed in Library. See No. LT-3566/64 for (i) to (iv).]
- (b) A copy of the Department of Social Security Notification G.S.R. No. 1398, dated the 17th September, 1964. [Placed in Library. See No. LT-3567/64.]

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN): Sir, I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Food):—

- (i) Notification G.S.R. No. 1958, dated the 23rd November, 1964.
 - (ii) Notification G.S.R. No. 1694, dated the 24th November, 1964.
 - (iii) Notification G.S.R. No. 1695, dated the 27th November, 1964.
 - (iv) Notification G.S.R. No. 1696, dated the 27th November, 1964.
 - (v) Notification G.S.R. No. 1697, dated the 27th November, 1964.
 - (vi) Notification G.S.R. No. 1698, dated the 27th November, 1964.
- [Placed in Library. See No. LT-3565/64 for (i) to (vi).]

ALLOTMENT OF TIME FOR CONSIDERATION OF THE APPROPRIATION (No. 6) BILL, 1964

MR. CHAIRMAN: I have to inform Members that under rule 186 (2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour and thirty minutes for the completion of all stages involved in the consideration and return of the Appropriation (No. 6) Bill, 1964, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

LEAVE OF ABSENCE TO SHRI N. B. MAITI

MR. CHAIRMAN: I have also to inform Members that the following letter dated the 29th November, 1964, has been received from Sri Nikunja Bihari Maiti:—

"Under clause (4) of article 101 of the Constitution, I may request you to grant me permission of the House to remain absent from the meetings of the Rajya Sabha as I am still not fully recovered from my illness."

Is it the pleasure of the House that permission be granted to Shri Nikunja Bihari Maiti for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

Permission to remain absent is granted.

MESSAGE FROM THE LOK SABHA

THE FOREIGN EXCHANGE REGULATION (AMENDMENT) BILL, 1964

SECRETARY: Sir, I have to report to the House the following message